



ACP Mr. Satyavir Singh Rathi for grant of compassionate allowance and accordingly his case was allowed for grant of compassionate allowance. In the tune of that, one of the convicted Delhi Police officials Sh. Sunil Kumar also filed O.A No. 3565/2017 which was also partly allowed by this Tribunal. In view of these two judgments, the applicant herein preferred representation to the respondents for grant of compassionate allowance but, the respondents have not given any substantial reply to the applicant.

2. It is a settled principle of law that, if the applicants are similarly situated then, the similar benefits should be granted to the similarly situated persons just to avoid multiplicity of litigations before Court. Accordingly, the applicant is directed to prefer a detailed representation to the respondents attaching a copy of the judgment in the case of Ex-ACP Dr. Satyavir Singh Rathi as well as Sh. Sunil Kumar within two weeks from today and the respondents are directed to take a decision on the representation of the applicant in the light of the judgment passed by this Tribunal in T.A No.7/2015 and O.A No. 3565/2017 within a period of six weeks from the date of receipt of a certified copy of this order and if it is found that the facts and circumstances of the case are identical in nature, the similar benefits be extended to the applicant herein also. If the respondents find that the facts and circumstances are different, in that situation, the respondents should pass a detailed

reasoned and speaking order and communicate it to the applicant.

3. Accordingly, this O.A is disposed of at the admission stage itself without even issuing notice to the respondents. It is made clear that nothing has been commented on the merits of the case.

(Jasmine Ahmed)  
Member (J)

/Mbt/